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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. D1-69978/2010. *22nd November 2017.*

Sub:—Nomenclature of cases—Appeals filed under the Kerala Medical Education (Regulation and Control of Admission to Private Medical Educational Institutions) Act, 2017-Reg.

Ref:—High Court Notification No. D1(A) 2010/1998, dated 11-4-2003.

In partial modification of the notification cited, the High Court of Kerala hereby notifies that the appeals filed in the High Court under Section 12 of the Kerala Medical Education (Regulation and Control of Admission to

Gaz. No. 51/2017/DTP (Judicial).

Private Medical Educational Institutions) Act, 2017 shall be numbered as Miscellaneous First Appeal (Kerala Medical Education) [MFA(KME)] with effect from 20-11-2017.

By order,
ASHOK MENON,
Registrar General.
Kochi-682 031.

NOTIFICATION

No. D1(A) 81887/2007/D1. *23rd November 2017.*

Sub:—Rule Committee constituted under Section 123 of the Code of Civil Procedure, 1908-reconstitution of—Reg.

Ref:—High Court notification of even number, dated 22-4-2017.

In exercise of the powers conferred by section 123 of the Code of Civil Procedure, 1908, the High Court of Kerala hereby appoints the Honourable Mr. Justice P. N. Ravindran as the President of the Rule Committee in place of the Honourable Mr. Justice Antony Dominic. The reconstituted Committee is as follows:

1. The Hon'ble Mr. Justice
P. N. Ravindran — President
2. The Hon'ble Mr. Justice
P. R. Ramachandra Menon — Member
3. The Hon'ble Mr. Justice
A. Hariprasad — Member
4. The District Judge, Ernakulam — Ex-officio
member
5. Sri K. Ramachandran, Advocate,
High Court — Member
6. Sri T. R. Ravi, Advocate,
High Court — Member
7. Sri G. Unnikrishnan, Advocate,
High Court — Secretary

The Secretary, Kerala High Court Advocates' Association shall continue to be a special invitee to the meetings of the Rule Committee.

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

Office of the Chief Judicial Magistrate Thrissur

NOTIFICATION

No. B3-996//2016.

30th November 2017.

Sub:—Judiciary—Vesting of Jurisdiction over the newly formed Aloor Police Station—Notification—Reg.

Ref:—Order No. D7A(2)-4777/2016 dated 23-11-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by the sub section (1) of section 14 of the Code of the Criminal Procedure, 1973 (Act 3 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas shown in Column No. II within which the persons mentioned in Column. No. I of the schedule hereunder may exercise all or any of the powers which may be invested under the code from the date of taking charge.

SCHEDULE

Column No. I		Column No. II
Sl. No.	Name of Officer	Name of Police Station
1	Sri Suraj, S., Judicial Magistrate of the First Class Chalakkudy	Chalakkudy, Vellikulangara, Koratty, Mala, Malakkappara, Athirappilly and Aloor

(Sd.)

Chief Judicial Magistrate.